

[Shri P. Sundarayya.] bringing this Resolution is only to draw the attention of the Government, to draw the attention of this House to the necessity of developing trade, to the necessity of importing machinery to develop our own projects, our own heavy industries, so that we need not depend either on America or on the Soviet Union for our supplies. That is exactly the reason why I was pleading for getting more machinery and more machine tools, so that we can develop our own industries and stand on our own legs and carry on business. Our country should not suffer from periodic economic upheavals. We should have a stable export trade and a stable import trade which will cater to the needs of our country. Now in spite of these things, the Government will not develop our trade. If the Congress Party does not take heed of these matters, if they do consider all these things as propaganda, then just when the crisis breaks out or the situation comes, the people will understand who are the wrong doers and who are the persons guilty. History will judge who is right and who is wrong. Then, people will recognise who is responsible for the state of affairs.

AN HON. MEMBER : They have judged rightly in Telengana. They have judged you properly there.

SHRI P. SUNDARAYYA : We know what happened there, the goondaism that happened in that area to which, I myself am a victim.

Sir, we have brought this Resolution with the best of intentions. But the Congress Party, the P. S. P. and the K. L. P. do not see eye to eye with us in this. I only want to say this. We know that this Resolution will not be accepted by the majority of the House. But I think the purpose in our bringing this Resolution has been achieved. The debate which has been carried on here has really served the useful purpose of focussing the attention of the Government and of the whole House. We think we have done our duty to the people who have elected us.

AN HON. MEMBER : And to reach the ears of Moscow.

SHRI P. SUNDARAYYA : Though the hon. Minister is not satisfied, still on the assurance which he has expressed and which shows that the Government is also thinking of developing trade even with Soviet Russia.....

SHRI D. P. KARMARKAR : We never said 'even' Russia. We do not distinguish Russia from any other Sector.

SHRI P. SUNDARAYYA : In theory you do not, but in practice you do.

In any case, since the Government themselves say that they will do it, I do not press this Resolution for a vote. I leave it for the people, for history to judge what the Government will do. I leave it to the Government to see how far they develop the country to improve their trade. With these words, I withdraw the Resolution.

MR. DEPUTY CHAIRMAN : The Resolution was, by leave, withdrawn. The Secretary will read the message.

SHRI GOVINDA REDDY (Mysore) : The next Resolution on the ballot.

MR. DEPUTY CHAIRMAN : The Secretary will read the message.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE INDIAN POWER ALCOHOL (AMENDMENT) BILL, 1952

SECRETARY : Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House :

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Indian Power Alcohol (Amendment) Bill, 1952, which has been passed by the House at its sitting held on the 25th November 1952."

I lay the Bill on the Table.